

P-24039/117/2024-IPR -International Policy Section
 Government of India
 Ministry of Commerce & Industry
 Department for Promotion of Industry and Internal Trade
 IPR - International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 4th October, 2024

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Dr. Ambika Venugopal K., Sr. Examiner of TM&GI** for participating in the **Twenty-Second Session of the Working Group on the Legal Development of the Madrid System for the International Registration of Mark from October 7 to 11, 2024** (excluding travel time and enforced half, if any).

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officers will be entitled to the following expenditure during deputation:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible.
Hotel accommodation	As per entitlement.
Contingency	As per norms.
Local Transport (including airport drop and pickup)	To be provided by PMI, Geneva.
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

4. During the period of deputation, the officer will draw her pay and allowances in the existing capacity. The expenditure on her pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

5. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. All admissible expenditure in respect of Dr. Ambika Venugopal towards Air passage/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the FTE Head—

3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.

7. The officer will furnish a report on her visit after return from abroad.

8. This sanction will be treated as an authority for the payment.

9. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 28 dated 04/10/2024 of File No. P-24039/117/2024-IPR -International Policy Section (Comp No. 201753).

(Sanjay Kumar)

Under Secretary to the Govt. of India

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. The Head of Chancery, PMI, Geneva
2. Mr. Gaurav Kumar Thakur, Counsellor, PMI, Geneva
3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
4. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
6. Ms. Roopa Bhaskar, Sr. Examiner of TM&GI, O/o CGPD TM
7. Mr. Anoop K. Joy, Joint Controller (International Affairs), O/o CGPD TM
8. PA to CGPD TM
9. PSO to SIPP/ PPS to AS(HP)/PA to Dir.(KT)
10. IPR-Establishment, Vanijya Bhawan, New Delhi.
11. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File